



2026:AH:22755

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1477 of 2026

Astha Mishra

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Alok Kumar Tiwari
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Alok Kumar Tiwari, learned counsel for the writ petitioner, Sri Rahul Malviya, learned Standing Counsel for the State as well as Sri Azad Rai for the Gaon Sabha.
2. The case of the writ petitioner is that she was engaged as Panchayat Sahayak/Accountant-cum-Data Entry Operator, however, the writ petitioner has not been paid honorarium w.e.f. January 2024 till date.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.3, District Panchayat Raj Officer, Prayagraj.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

February 3, 2026

N.S.Rathour

(Vikas Budhwar,J.)